

(17)

Central Administrative Tribunal, Principal Bench

Original Application No.1986 of 2001

New Delhi, this the 9th day of August, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member(A)

Mrs. Kirti Singh
W/o Naveen Kumar
Resident of B-228, Yojna Vihar
Delhi-92

- Applicant

(By Advocate: Shri S. Khan with Shri Yogverdhan)

Versus

1. Govt. of N.C.T. Delhi
(Through Secretary Education)
Department of Education, Old Secretariat
Delhi
2. The Director Education
Old Secretariat, Delhi
3. Vice-Principal,
Sarvodaya Kanya Vidyalaya
Kiran Vihar, Delhi-92
4. Ms. Purnima,
c/o Govt. Girls Senior Sec. School
Nand Nagri (Janta Flats)
Delhi-92

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Applicant who belongs to the Scheduled Caste, is an aspirant for promotion from the post of TGT to that of PGT. In the list of eligible candidates published on 11.4.2001 at Annexure 'E', applicant is arrayed at Serial No.165 but has erroneously been shown as belonging to the General category whereas one Mrs. Purnima, respondent no.4 who is junior to the applicant, has been promoted on account of her belonging to Scheduled Caste. According to the applicant, since she also belongs to Scheduled Caste and is senior to her, is entitled for promotion in preference to her. In the proforma of the applicant which has been forwarded for inclusion of her name in the

N.A.

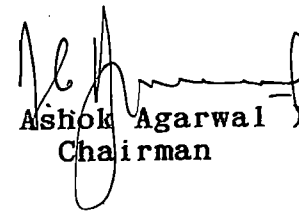
eligibility list, she has been duly shown as belonging to Scheduled Caste. Applicant, in the circumstances, has submitted representations of 30.4.2001 at Annexure 'F', of 4.6.2001 at Annexure 'G' and of 17.7.2001 at Annexure 'I'. No decision on her representations has so far been taken.

2. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issue of notice by directing respondent no.2 to dispose of the aforesaid representations by giving his decision by passing a reasoned and speaking order and communicating the same to the applicant expeditiously and within a period of three weeks from the date of service of a copy of this order. Present OA is disposed of in the aforestated terms.

Issue DASTI.



(S.A.T. Rizvi)
Member(A)



(Ashok Agarwal)
Chairman

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